

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF
TELANGANA AT HYDERABAD**

SUB:	DISTRICT JUDGES - VIVA VOCE EXAMINATION - Filling up of vacancies in the cadre of District Judges (Entry Level) by promotion from the cadre of Civil Judges (Senior Division) under 65% quota notified for the year 2021 - Calling for viva voce examination to the eligible officers - ORDERS - ISSUED.
READ:	<ol style="list-style-type: none">1. Order dated 04.01.2007 of the Hon'ble Supreme Court of India in Civil Appeal No. 1867/2006.2. High Court's Notification No.203-B.Spl.,dated 31.03.2021.3. High Court's Proc. Roc.No.1157/2021-B.Spl., dated 17.04.2021.4. High Court's letter Roc.No.1157/2021-B.Spl., dated 17.04.2021.

ORDER ROC.NO.1157/2021-B.SPL. DATED: 11.02.2022

The High Court decided that the selection of suitable officers from the cadre of Civil Judges (Senior Division) who have put in not less than 5 years of qualifying service as per amended 3rd proviso to Rule 4(2)(b)(iii) of the Telangana State Judicial Service Rules, 2017 for promotion as District Judges (Entry Level) under 65% quota be based on merit-cum-seniority in terms of the Judgment of the Hon'ble Supreme Court dated 04.01.2007 in MALIK MAZHAR SULTAN & ANR. Vs. U.P. PUBLIC SERVICE COMMISSION & ORS (Civil Appeal No.1867 of 2006). For the said purpose, following criteria is to be adopted as per the Judgment of the Supreme Court of India.

- i) **Evaluation of ACRs of last five years;**
- ii) **Assessment of Judgments of five both civil and criminal cases: and**
- iii) **Oral interview;**

Thereafter, the High Court published a list of fifteen eligible officers in the cadre of District and Sessions Judges working under Rule 14 (1) and 15 of the Telangana State Judicial Service Rules, 2017 who have put in not less than 5 years of qualifying service in the cadre of Civil Judge (Senior Division) for consideration for promotion as District Judges (Entry Level) for filling up of 49 vacancies in the Cadre of District Judges (Entry Level) for the year 2021 in the High Court's Proceedings 3rd read above and the fifteen officers have to attend for viva voce examination.

In view of the above, the High Court passed the following order:-

The following 15 eligible officers who have put in not less than 5 years of qualifying service in the cadre of Civil Judges (Senior Division) who are coming up for consideration for promotion as District Judges (Entry Level) by promotion from the cadre of Civil Judges (Senior Division) under 65% quota for the year 2021 against 49 vacancies notified on 31.03.2021, are hereby directed to attend viva voce examination at Meeting Hall, High Court for the State of Telangana on 16.02.2022 & 17.02.2022.

SL. NO.	NAME OF THE OFFICER	DATE OF INTERVIEW
1.	SRI D.RAMAKANTH, Registrar (OSD), Information Technology-cum-Central Project Co- Ordinator, High Court for the State of Telangana at Hyderabad.	<p style="text-align: center;">ON 16.02.2022 FROM 4.30 P.M ONWARDS AT MEETING HALL, HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD.</p>
2.	SRI K.PATTABHIRAMA RAO, Special Court in the cadre of District Judge for trial and disposal of Commercial Disputes, Hyderabad.	
3.	SRI A.VEERAI AH, Special Judge for trial of Anti Corruption Bureau Cases at Karimnagar.	
4.	SMT. S.SREEVANI, Special Judge for trial of Cases under SCs and STs (POA) Act, 1989-cum-V Addl. District and Sessions Judge, Karimnagar.	
5.	SMT. P.NEERAJA, Addl. Metropolitan Sessions Judge for Trial of Jubilee Hills Car Bomb Blast Case-cum-Addl. Family Court, Hyderabad- cum-XXIII Addl. Chief Judge, City Civil Court, Hyderabad-cum-IX Addl. Metropolitan Sessions Judge, Hyderabad.	
6.	SRI M.JOHNSON, IX Addl. District and Sessions Judge, Sircilla, Karimnagar District.	
7.	SMT. R.DANIE RUTH, Judge, Family Court-cum-VI Addl. District and Sessions Judge, Khammam.	

8.	SMT. T.JAYA LAKSHMI, Spl. Judge for trial of Cases filed under SC's & ST's (POA) Act -cum- VII Addl. District and Sessions Judge, L.B.Nagar, Rangareddy District.	<p style="text-align: center;">ON 17.02.2022 FROM 4.30 P.M ONWARDS AT MEETING HALL, HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD.</p>
9.	SRI LALSINGH SRINIVASA NAIK, Spl. Judge for trial of cases under the Essential Commodities Act, 1981-Cum-III Addl. Metropolitan Sessions Judge, Hyderabad-cum-XVII Addl. Chief Judge, City Civil Court, Hyderabad	
10.	SRI GANNARAPU SUDERSHAN, II Addl. District and Sessions Judge, Jagital, Karimnagar District.	
11.	SRI Y.SATHYENDRA, Special Judge for trial of Offences under the SCs & STs (Prevention of Atrocities) Act -cum- VI Additional Metropolitan Sessions Judge, Secunderabad -cum- XX Additional Chief Judge, City Civil Court, Secunderabad.	
12.	SRI K.KALYAN CHAKRAVARTHY, III Additional Chief Judge, City Civil Court, Hyderabad.	
13.	SMT. G.PREMALATHA, Presiding Officer, Fast Track Special Courts for expeditious trial and disposal of rape and POCSO Act cases at Bharosa Centre, HACA Bhavan, Hyderabad.	
14.	SMT. P.MUKTHIDA, Judge, Family Court-cum-III Addl. District and Sessions Judge, Warangal.	
15.	SRI BAKARAJU SRINIVASA RAO, Special Sessions Judge Court for trial of cases relating to Atrocities against Women -cum- X Additional Metropolitan Sessions Judge, Hyderabad.	

The eligible officers are informed that the break up of total 100 marks fixed for empanelment for the post of District Judge (Entry Level), are as detailed below:

i)	Evaluation of Annual Confidential Reports	50 marks
ii)	Assessment of Judgments	40 marks
iii)	Oral interview	10 marks

Further, the officers who are called for viva voce examination are hereby directed to report before the Registrar (Vigilance), High Court for the State of Telangana at Hyderabad, positively by 03.30 p.m., on the date of viva voce examination i.e on 16.02.2022 & 17.02.2022.

The concerned Unit Heads are hereby directed to make necessary alternative in-charge arrangements to the officers who are attending viva voce examination on 16.02.2022 & 17.02.2022.


REGISTRAR (VIGILANCE)

To

1.	The Officers concerned.
2.	The Prl. Secretary to the Hon'ble the Chief Justice and Personal Secretaries to the Hon'ble Judges (for placing before Their Lordship's for kind perusal)
3.	The Registrar General and other Registrars, High Court for the State of Telangana at Hyderabad.
4.	The Registrar (Judicial-I & II) with covering letter, High Court for the State of Telangana at Hyderabad.
5.	The Chief Judge, City Civil Court, Hyderabad.
6.	The Metropolitan Sessions Judge, Hyderabad.
7.	The Chief Judge, City Small Causes Court, Hyderabad.
8.	The Director, Telangana State Judicial Academy, Secunderabad.
9.	The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
10.	THE PRL. DISTRICT AND SESSIONS JUDGES: Adilabad, Karimnagar, Khammam, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nizamabad, Rangareddy at L.B.Nagar and Warangal.
11.	THE I ADDL. DISTRICT AND SESSIONS JUDGES: Adilabad, Karimnagar, Khammam, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nizamabad, Rangareddy at L.B.Nagar and Warangal.
